

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**

**I.A.No. 80/2006 in
Petition No. 154/2005**

In the matter of

In-principle approval of project capital cost and financing plan of Torrent Power Generation Ltd. in respect of SUGEN Combined Cycle Power Project in the State of Gujarat.

And in the matter of

Torrent Power Limited, Ahmedabad	... Petitioner
Vs	
1. Torrent Power AEC Limited, Ahmedabad	
2. Torrent Power SEC Ltd., Surat	
3. PTC India Ltd., New Delhi	
4. M.P. State Electricity Board, Jabalpur	... Respondents

Following were present:

1. Shri Deepak Dalal, TPTPL
2. Shri Sudhir Shah, TPTPL
3. Shri Vibhuti, TPTPL

**ORDER
(DATE OF HEARING: 20.2.2007)**

The Commission by its order dated 22.8.2006 had accorded `in principle` approval for the project capital cost and financing plan in respect of 1100 MW Sugen Combined Cycle Power Project in the State of Gujarat. The project capital cost approved was Rs. 2988 crore, including initial spares of Rs. 111.86 crore and was subject to certain conditions.

3. Through this interlocutory application, the petitioner has prayed for review of the norms of spares.

4. Heard representative of the petitioner. The petitioner is directed to furnish the following clarifications, duly supported by the documentary evidence, where applicable, latest by 30.3.2007, namely: -

(a) Details of initial spares included in the EPC contract, namely-

- (i) Name of item/part,
- (ii) Nature of spares whether recommended or mandatory or insurance or consumables spares,
- (iii) Whether critical or non-critical,
- (iv) quantity or lot,
- (v) Price per Unit or lot,
- (vi) Number of operating hours after which normal replacement is required;

(b) Recommendations of the manufacturer regarding quantities to be purchased for each category of spares, along with justification;

(c) Details of lead time of spares in each category; and

(d) Copy of the agreement with the original equipment supplier for supply of gas turbines and initial spares.

5. On receipt of the above details, the office shall process the case for further hearing.

**Sd-/
(BHANU BHUSHAN)
MEMBER
New Delhi dated the 5th March 2007**

**sd-/
(ASHOK BASU)
CHAIRPERSON**